

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
STARRED QUESTION NO. 41  
ANSWERED ON 04<sup>TH</sup>FEBRUARY, 2021**

**TAX EXEMPTIONS TO DIFFERENTLY-ABLED PERSONS**

**\*41. SHRI RAMESH BIDHURI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government proposes to grant exemption to the differently-abled persons from paying Road Tax and Toll Tax; and**
- (b) if so, the detail thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

- (a) and (b) A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF THE LOK SABHA STARRED QUESTION NO. 41 ANSWERED ON 04.02.2021 ASKED BY SHRI RAMESH BIDHURI REGARDING TAX EXEMPTIONS TO DIFFERENTLY-ABLED PERSONS**

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**(a) and (b) National Highways Fee (Determination of Rates and Collection) Rules, 2008 have been amended vide GSR 804(E) dated 30th December 2020 to provide exemption from payment of user fee to the vehicles owned by differently-abled Persons. The GSR 804(E) dated 30th December 2020 is available on the website of Ministry of Road Transport and Highways ([www.morth.nic.in](http://www.morth.nic.in)). State Governments prescribe, levy and collect road tax on motor vehicles in their respective States.**

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